Advance List Sr. No. 10

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CONC No. 273/2017

Manzoor Ahmad Gojri

.... Applicant(s)

Through:-

Mr. Bhat Fayaz Ahmad, Advocate

V/s

National Insurance Company

.....Non-applicant(s)

and others

Through:-

Mr. J. A. Kawoosa, Advocate for

respondent No.1

None for respondent No. 2

Mr. Sajad Geelani and

Ms. Saima Mehboob, Advocates for

respondent No. 3

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE Coram:

ORDER

Applicant seeks condonation of 145 days' delay' in filing the appeal against the award dated 09.03.2017 passed by Motor accident Claims Tribunal, 1 & KAST Pulwama

I have gone through the application and is satisfied that delay in filing the appeal is explained satisfactorily and same is required to be condoned.

None appeared on behalf of non-applicant No. 2, as such, he is set ex parte.

For the reasons stated in the application coupled with submissions made at Bar, sufficient cause for condoning the delay of 145 days' in filing the appeal is made out. Accordingly, this application is allowed and delay of 145 days is condoned.

List the main appeal on 28.08.2020.

(Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II